

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

(3)

OA. NAMP. No. 414/96/199

N.K.Bhargava U.O.I. and Anr.

Versus.....

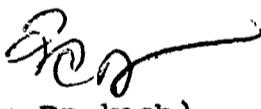
Date of Order	Orders
1-8-1997	<p>Mr. Dharmendra Agarwal, counsel for the applicant.</p> <p>The learned counsel for the applicant has placed before us an order dated 10-4-97 passed by the Narcotics Commissioner whereby the penalty of compulsory retirement imposed on the applicant which had been impugned by him earlier has been reduced to that of stoppage of two increments for a period of two years with cumulative effect. In view of this new development, the learned counsel for the applicant seeks permission to withdraw the OA with permission to file a fresh application, if the applicant so desires. Permission as prayed for is granted. The present OA is dismissed as withdrawn. A copy of the order dated 10-4-1997 is taken on record.</p>

Copy of order
issued to aff.

Vide -

dt - 17/9/96

7/8/97


(Ratan Prakash)
Judicial Member


(O.P. Sharma)
Administrative Member